

FIR No. 82/2018

PS : Moti Nagar

U/S 417/419/420/468/471/380/354/354(B)/120B/498A/406/509/174A/34 IPC &
15 MCI Act

Ritu Vashisth Vs. Rajender Pal @ Brij Bhushan Kaul

11.05.2020


Present: Ld. APP for the State.

IO is present in person with case file.

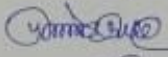
Production warrant issued against the accused Rajender Pal Kaul @ Brij Bhushan Kaul on 18.04.2020 could not be executed due to prevailing pandemic of COVID-19 and lockdown in the country under the National Disaster Management Act imposed till 17.05.2020.

A fresh application for re-issue of production warrant has been moved for production of the said accused, before the court.

Let fresh production warrant be issued against the accused Rajender Pal Kaul @ Brij Bhushan Kaul S/o Jagan Nath Kaul @ Vidya Lal Kaul to Jail Superintendent, Bali, District Pall, Rajasthan who is running in JC in FIR No. 66/2020 PS Sadri and FIR No. 47/2020 PS Falna to be produced before the concerned court on **29.05.2020**.


(Mohit Sharma)
Duty MM/West/Delhi
11.05.2020

Copy of Production
warrant received by Ld


11.5.2020
SI Pramod Kumar
P.S. Moti Nagar
9873498638

FIR No. 241/2020
U/s 392/34 IPC
PS Nihal Vihar
State Vs. Nikhil S/o Ramesh Kumar

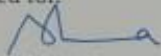
Present: Ld. APP for the State.
Shri D.K. Dubey, Ld. Advocate for the applicant/ accused Nikhil Kumar.

Vide this order I will dispose off the bail application moved on behalf of accused. It is submitted by Ld. Counsel that the accused is in JC since 03.04.2020 and is booked only in one case in which the maximum sentence is 7 years or less than 7 years. It is further submitted that in view of outbreak of COVID-19 pandemic, it is not safe to keep the accused in JC any further and that the accused be granted interim bail in the present case.

Heard. Reply of IO perused as per which accused is a habitual offender and therefore bail may not be granted. In view of above facts and circumstances taking into consideration the orders in writ Petition (C) No. 1/2020, in RE; Contagion of COVID-19 Virus in Prisons and Hon'ble High Court of Delhi in WP(C) 2945/2020, interim bail is granted to the accused for a period of 45 days from the date of his release from custody, on furnishing personal bond in sum of Rs. 10,000/- to the satisfaction of the Jail Superintendent concerned subject to the following conditions:

1. That he shall not indulge into similar offence or any offence in the event of release on bail.
2. That he shall not tamper with the evidence in any manner.
3. That in case of change of his residential address, he shall intimate the court about the same, and
4. That he shall regular appear before this court on each and every date of hearing.
5. That he will surrender before the authorities concerned after the expiry of 45 days from the day of release.

Accused be released from JC if not required in any other case after verification of address of accused to the satisfaction of the Jail Superintendent. Copy of this order be sent to Jail Superintendent through dispatch rider deputed in this court by the jail authority. Copy of this order be given dasti as prayed for.


(Mohit Sharma)
Duty MM/West/Delhi
11.05.2020

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11/5/20

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FIR No. 01024/2019

U/s 411 IPC

PS Nangloi

State Vs. Pravin Kumar S/o Mahender Singh

Present: Ld. APP for the State.


Shri Vivek Sharma, Ld. Advocate for the applicant/ accused Pravin Kumar.

Vide this order, I will dispose off the bail application moved on behalf of accused. It is submitted by Ld. Counsel that the accused is in JC since 18.02.2020 and is booked in the present case in which the maximum sentence is 7 years or less than 7 years. It is further submitted that in view of outbreak of COVID-19 pandemic, it is not safe to keep the accused in JC any further and that the accused be granted interim bail in the present case.

Heard. Reply of IO perused as per which recovery was effected from the accused itself and accused may repeat the offence and therefore bail may not be granted. In view of above facts and circumstances taking into consideration the orders in writ Petition (C) No. 1/2020, in RE; Contagion of COVID-19 Virus in Prisons and Hon'ble High Court of Delhi in WP(C) 2945/2020, interim bail is granted to the accused for a period of 45 days from the date of his release from custody, on furnishing personal bond in sum of Rs. 10,000/- to the satisfaction of the Jail Superintendent concerned subject to the following conditions:

1. That he shall not indulge into similar offence or any offence in the event of release on bail.
2. That he shall not tamper with the evidences in any manner.
3. That in case of change of his residential address, he shall intimate the court about the same, and
4. That he shall regular appear before this court on each and every date of hearing.
5. That he will surrender before the authorities concerned after the expiry of 45 days from the day of release.

Accused be released from JC if not required in any other case after verification of address of accused to the satisfaction of the Jail Superintendent. Copy of this order be sent to Jail Superintendent through dispatch rider deputed in this court by the jail authority. Copy of this order be given dasti as prayed for.


(Mohit Sharma)
Duty MM/West/Delhi
11.05.2020

FIR No. OD-NG-000511/2019
U/s 379 IPC
PS Nangloi
State Vs. Pravin Kumar S/o Mahender Singh


Present: Ld. APP for the State.
Shri Vivek Sharma, Ld. Advocate for the applicant/ accused Pravin Kumar.

Vide this order, I will dispose off the bail application moved on behalf of accused. It is submitted by Ld. Counsel that the accused is in JC since 18.02.2020 and is booked in the present case in which the maximum sentence is 7 years or less than 7 years. It is further submitted that in view of outbreak of COVID-19 pandemic, it is not safe to keep the accused in JC any further and that the accused be granted interim bail in the present case.

Heard. Reply of IO perused as per which recovery was effected from the accused itself and accused may repeat the offence and therefore bail may not be granted. In view of above facts and circumstances taking into consideration the orders in writ Petition (C) No. 1/2020, in RE; Contagion of COVID-19 Virus in Prisons and Hon'ble High Court of Delhi in WP(C) 2945/2020, interim bail is granted to the accused for a period of 45 days from the date of his release from custody, on furnishing personal bond in sum of Rs. 10,000/- to the satisfaction of the Jail Superintendent concerned subject to the following conditions:

1. That he shall not indulge into similar offence or any offence in the event of release on bail.
2. That he shall not tamper with the evidences in any manner.
3. That in case of change of his residential address, he shall intimate the court about the same, and
4. That he shall regular appear before this court on each and every date of hearing.
5. That he will surrender before the authorities concerned after the expiry of 45 days from the day of release.

Accused be released from JC if not required in any other case after verification of address of accused to the satisfaction of the Jail Superintendent. Copy of this order be sent to Jail Superintendent through dispatch rider deputed in this court by the jail authority. Copy of this order be given dasti as prayed for.


(Mohit Sharma)
Duty MM/West/Delhi
11.05.2020

FIR No. OD-NG-000625/2019
U/s 379 IPC
PS Nangloi
State Vs. Pravin Kumar S/o Mahender Singh


Present: Ld. APP for the State.
Shri Vivek Sharma, Ld. Advocate for the applicant/ accused Pravin
Kumar.

Vide this order, I will dispose off the bail application moved on behalf of accused. It is submitted by Ld. Counsel that the accused is in JC since 18.02.2020 and is booked in the present case in which the maximum sentence is 7 years or less than 7 years. It is further submitted that in view of outbreak of COVID-19 pandemic, it is not safe to keep the accused in JC any further and that the accused be granted interim bail in the present case.

Heard. Reply of IO perused as per which recovery was effected from the accused itself and accused may repeat the offence and therefore bail may not be granted. In view of above facts and circumstances taking into consideration the orders in writ Petition (C) No. 1/2020, in RE; Contagion of COVID-19 Virus in Prisons and Hon'ble High Court of Delhi in WP(C) 2945/2020, interim bail is granted to the accused for a period of 45 days from the date of his release from custody, on furnishing personal bond in sum of Rs. 10,000/- to the satisfaction of the Jail Superintendent concerned subject to the following conditions:

1. That he shall not indulge into similar offence or any offence in the event of release on bail.
2. That he shall not tamper with the evidences in any manner.
3. That in case of change of his residential address, he shall intimate the court about the same, and
4. That he shall regular appear before this court on each and every date of hearing.
5. That he will surrender before the authorities concerned after the expiry of 45 days from the day of release.

Accused be released from JC if not required in any other case after verification of address of accused to the satisfaction of the Jail Superintendent. Copy of this order be sent to Jail Superintendent through dispatch rider deputed in this court by the jail authority. Copy of this order be given dasti as prayed for.


(Mohit Sharma)
Duty MM/West/Delhi
11.05.2020

Received
11/05/20

FIR No. OD-PCW-000303/2020
U/s 379/411 IPC
PS Paschim Vihar
State Vs. Bhavjot Singh S/o Shri Gurucharan Singh

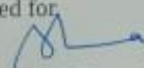
Present: Ld. APP for the State.
Shri Aman Arora, Ld. Advocate for the applicant/ accused Bhavjot Singh.

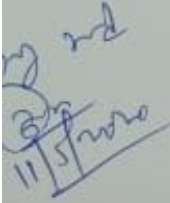
Vide this order, I will dispose off the bail application moved on behalf of accused. It is submitted by Ld. Counsel that the accused is in JC since 05.05.2020 and is booked in the present case in which the maximum sentence is 7 years or less than 7 years. It is further submitted that in view of outbreak of COVID-19 pandemic, it is not safe to keep the accused in JC any further and that the accused be granted interim bail in the present case.

Heard. Reply of IO perused as per which recovery was effected from the accused itself and accused may repeat the offence and therefore bail may not be granted. In view of above facts and circumstances taking into consideration the orders in writ Petition (C) No. 1/2020, in RE; Contagion of COVID-19 Virus in Prisons and Hon'ble High Court of Delhi in WP(C) 2945/2020, interim bail is granted to the accused for a period of 45 days from the date of his release from custody, on furnishing personal bond in sum of Rs. 10,000/- to the satisfaction of the Jail Superintendent concerned subject to the following conditions:

1. That he shall not indulge into similar offence or any offence in the event of release on ball.
2. That he shall not tamper with the evidences in any manner.
3. That in case of change of his residential address, he shall intimate the court about the same, and
4. That he shall regular appear before this court on each and every date of hearing.
5. That he will surrender before the authorities concerned after the expiry of 45 days from the day of release.

Accused be released from JC if not required in any other case after verification of address of accused to the satisfaction of the Jail Superintendent. Copy of this order be sent to Jail Superintendent through dispatch rider deputed in this court by the jail authority. Copy of this order be given dasti as prayed for


(Mohit Sharma)
Duty MM/West/Delhi
11.05.2020


11/5/2020

FIR No. 608/2020
U/s 356/379/411/188/34 IPC
PS Nihal Vihar
State Vs. Pankaj Sharma

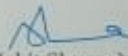
Present: Ld. APP for the State.
Shri Ajay Kumar Chauhan, Ld. Advocate for the applicant/ accused
Pankaj Sharma.

Vide this order, I will dispose off the bail application moved on behalf of accused. It is submitted by Ld. Counsel that the accused is in JC since 08.05.2020. It is further submitted that in view of outbreak of COVID-19 pandemic, it is not safe to keep the accused in JC any further and that the accused be granted interim bail in the present case.

Heard. Reply of IO perused as per which TIP of accused is pending to be conducted, and investigation is pending.

In view of submissions made and the fact that the TIP of accused and investigation of case is pending, I do not consider it proper to admit the accused on bail at this stage. Hence, the bail application of the accused Pankaj Sharma is dismissed.

Copy of this order be given dasti as prayed for.


(Mohit Sharma)
Duty MM/West/Delhi
11.05.2020

Copy Received
Ajay Kumar
Adm.
11/5/2020

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FIR No. 156/2020
U/s 188 IPC
PS Paschim Vihar (East)

11.05.2020

This is an application for releasing vehicle No. DL-9CAA-4973
Present: Ld. APP for the State.

Applicant / registered owner is present in person.


IO has filed his reply. Taken on record. IO has stated in the application that he has no objection if the vehicle is released to the applicant.

In view of the directions given by the Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638** and Hon'ble High Court in case titled as **Manjit Singh Vs. State in CrI. M.C. No. 4485/2013 dated 10.09.2014**, the vehicle in question bearing registration number DL-9CAA-4973 be released to the applicant on furnishing **security bond as per valuation report of the vehicle**. IO is directed to prepare a detailed panchanama and shall also take the photographs of the vehicle from all the angles which shall be countersigned by the complainant as well as by the accused and the person to whom the vehicle is released. The said panchanama shall be filed alongwith the chargesheet. IO is directed to get the valuation done of the vehicle prior to releasing the same to the applicant as per directions of Hon'ble Supreme Court.

Copy of this order be given dasti to applicant.

Copy of this order be sent to the SHO concerned for compliance.

Ajit Kumar
11-05-20


(Mohit Sharma)
Duty MM/West/Delhi
11.05.2020

FIR No. 0184/2020
U/s 188 IPC
PS Paschim Vihar

11.05.2020

This is an application for releasing vehicle No. DL-11SV-0459
Present: Ld. APP for the State.

Applicant / registered owner is present in person.

IO has filed his reply. Taken on record. IO has stated in the application that he has no objection if the vehicle is released to the applicant.

In view of the directions given by the Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638** and Hon'ble High Court in case titled as **Manjit Singh Vs. State in CrI. M.C. No. 4485/2013 dated 10.09.2014**, the vehicle in question bearing registration number DL-11SV-0459 be released to the applicant on furnishing **security bond as per valuation report of the vehicle**. IO is directed to prepare a detailed panchanama and shall also take the photographs of the vehicle from all the angles which shall be countersigned by the complainant as well as by the accused and the person to whom the vehicle is released. The said panchanama shall be filed alongwith the chargesheet. IO is directed to get the valuation done of the vehicle prior to releasing the same to the applicant as per directions of Hon'ble Supreme Court.

Copy of this order be given dasti to applicant.

Copy of this order be sent to the SHO concerned for compliance.

Copy
Received
Amit Kumar
Advocate


(Mohit Sharma)
Duty MM/West/Delhi
11.05.2020